### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH RESEARCH

# LOK SABHA UNSTARRED QUESTION NO. 6621 TO BE ANSWERED ON 6<sup>TH</sup> APRIL, 2018

# **ART CLINICS**

#### 6621. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government proposes to bring regulations for surrogacy which prevents women to resort to it as a profession, if so, the details thereof; and

(b) the remedial steps taken by the Government to prevent exploitation of women as surrogate mother through ART clinics?

## ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a): Yes, the Surrogacy (Regulation) Bill, 2016, introduced in the Lok Sabha, provides that no surrogacy or surrogacy procedures shall be conducted, undertaken, performed or availed of, except when it is only for altruistic surrogacy purpose.

(b): The bill provides for various regulatory provisions including penal provisions, to prevent exploitation of women as surrogate mother through ART clinics.